

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.3430/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.13.09.2019/NCLAT/UR/1179

In the matter of:

A. Renuga Appellant

Versus

Shar Theme Park Pvt. Ltd. & Ors. Respondents

Appearance: Ms. Abhilasha Sharma, Advocate for the Appellant.

06.11.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 13.09.2019 and the Office after scrutiny of the Memo of Appeal on 16.09.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 04.11.2019. It is stated in the Interlocutory Application (IA) that certain documents needed to be translated which led to slight delay in communication, preparation and execution of the Appeal by the Appellant. The Counsels of the Appellant are placed in different cities and the Appellant herself is placed in third city, which led to a further delay of 49 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report. The Appellant was required to re-file the Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 49 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

4. List the matter before the Hon'ble Bench under the heading 'admission with defect' on 13.11.2019.

(Peeush Pandey)
Registrar